

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).15527/2008

(From the judgement and order dated 30/05/2008 in WA No.106/2006  
of The HIGH COURT OF KERALA AT ERNAKULAM)

NAJMUL SHAHI

Petitioner(s)

VERSUS

STATE OF KERALA & ORS.

Respondent(s)

(With appln(s) for vacating interim order and prayer for interim  
relief and office report)  
(FOR FINAL DISPOSAL)

Date: 23/03/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.K. JAIN  
HON'BLE MR. JUSTICE ANIL R. DAVE

For Petitioner(s) Mr. K.R. Sasiprabhu, Adv.-on-Record  
Ms. Bindu K Nair, Adv.  
Mr. Arun Krishnan, Adv.

For Respondent(s) Mr. Raghenth Basant, Adv.  
Mr. Arjun Singh Bhatti, Adv.  
Mr.Senthil Jagadeesan, Adv.-on-Record  
Ms. Bina Madhavan, Adv.-on-Record  
Mr. Nishe Rajen Shonker, Adv.-on-Record

UPON hearing counsel the Court made the following  
O R D E R

Not taken up.

[ Charanjeet Kaur ]  
Court Master

[ Kusum Gulati ]  
Court Master